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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 235/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: Varsha Refractories Pvt.Ltd.
V/s.
Bhadramaruti Concast Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

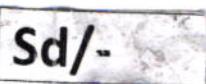
S. No.	NAME	DESIGNATION	SIGNATURE
3	Rakesh Jain		

ORDER

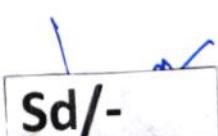
TCP No. 235/ I&BP /NCLT/MB/MAH/2017

Petitioner's Counsel submits that settlement has already been taken place
between the parties and Consent Terms signed. Therefore, the Petitioners' Counsel
is directed to submit the withdrawal memo in the Registry.

List this matter on **11.09.2017** for reporting after filing of withdrawal memo
in the Registry.



V. NALLASENAPATHY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)